

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 286 of 2017 &
IA NO. 73 OF 2018**

Dated: 14th March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd.	Appellant(s)
Vs.		
Chhattisgarh State Electricity Regulatory Commission	Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) :
Mr. Mohit Rai for
Mr. C. K. Rai for R-1

ORDER

IA NO. 73 OF 2018
(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 286 OF 2017

Learned counsel for the appellant states that he will be filing rejoinder by 16.04.2018. He may file the same after serving copy on the other side.

List the matter on **07.05.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk